To

The Director General (HRD)
C-4, West Wing, Ground Floor
IRCON Building, District Centre Saket
New Delhi - 110017

New Delhi, the 21st December, 2015

Subject: Framing of the Recruitment Rules for the post of Senior Private Secretary in Central Board of Excise & Customs in Department of Revenue under Ministry of Finance.

Sir,

I am directed to refer to your letter F.No. 8/B/101/HRD(HRM)/2012/2482 dated 02.11.2012 forwarding therewith draft Recruitment Rules of Senior Private Secretary and to say that the Recruitment Rules, 2015 for the post of Senior Private Secretary in field formations and directorates under the Central Board of Excise & Customs, Department of Revenue, Ministry of Finance have been notified in the Gazette of India vide GSR No. 896(E) dated 19.11.2015.

2. A copy of the said Recruitment Rules, 2015 is enclosed herewith for information and further necessary action. Soft copy of the same may be downloaded from official website of Gazette of India i.e. e-Gazette.nic.in

3. Reference is also invited to your letter F.No. 8/B/75/HRD(HRM)RRCELL/2012/ Pt.I/10630 dated 03.11.2015 forwarding therewith draft Recruitment Rules of Senior Private Secretary and Private Secretary under Directorate General of Systems and Data Management for further action. It may be noted that since the RRs for the post of Senior Private Secretary in field formations and directorates under CBEC have already been notified and the RRs for the post of Private Secretary have been approved by Hon’ble Finance Minister and are pending for being notified in the Gazette of India, Directorates wise RRs may not be needed. Moreover, all the posts have been covered in the above notified RRs.

Yours faithfully,

(B.K. Manthan)
Under Secretary to the Govt. of India
Tel. No. 23095584

Copy to: Directorate General of Systems & Data Management, 4th & 5th Floor, Samrat Hotel, Chanakyapuri, New Delhi - 110021 along with a copy of notified RRs of Senior Private Secretary with a request to upload the same in the official website of CBEC.

(B.K. Manthan)
Under Secretary to the Govt. of India
भारत की राजपत्र
The Gazette of India

असाध्यारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्रथिकिर से प्रकाशित
PUBLISHED BY AUTHORITY

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No. 724] NEW DELHI, TUESDAY, NOVEMBER 24, 2015/AGRAHAYANA 3, 1937

रितल मंत्रालय
(राजस्व विभाग)

अधिसूचना

नई दिल्ली, 19 नवम्बर, 2015

माफ.के.ि. 896(२)—संविधान के अनुसार ३०९ के परम्परा के तहत प्रदत्त शक्तियों का प्रयोग करते हुए राज्यपाल, /विभागीय उपाध्यक्ष शुल्क प्रवर्तित करना, राजस्व विभाग, रितल मंत्रालय के अधीन आने वाले शीर्ष कार्यालयों/ निदेशालयों में बरिष्ट निर्मोचन चिह्न (समूह ३ राजनायक अनुसूचियों के पद पर भर्ती की पदवी को विनियमित करते हुए निम्नलिखित नियम बनाते हैं, यथा :-

1. संक्षिप्त नाम और प्रारम्भ— (i) इस नियम की विलुप्त संविधान, राजस्व विभाग केंद्रीय उपाध्यक्ष शुल्क एवं शीर्ष शुल्क वरिष्ट निर्मोचन (समूह ३ राजनायक अनुसूचियों पर), भारी नियमावली, 2015 कहा जाएगा।

   (ii) ये नियम सरकारी राज्यपाल में अपने प्रकाशन की तरीक़े से प्रस्तुत होगे।

2. पदों की संख्या, वर्गीकरण, भेंट पैदा तथा भेंट वेतन अध्यक्ष वेतनमान — पदों की संख्या, वर्गीकरण, भेंट पैदा और भेंट वेतन अध्यक्ष वेतनमान इससे संबंध वेतनमान नहीं होगे जो इस नियमावली में सैलान अनुसूची के ब्लॉक (२) से (४) तक स्थापित किए गए होंगे।

3. विशेष उल्लेख— प्रत्येक अनुसूचियों/निदेशालय का अपना अन्य संवर्त होगा जब तक कि केंद्रीय उपाध्यक्ष शुल्क और शीर्ष शुल्क वरिष्ट द्वारा उनकी ओर से अन्य संवर्त हों नहीं।
| प्रोत्साहन या प्रतिश्रुति/ आमंत्रण के द्वारा की गई बारी भारी| ब्या विभागीय प्रोत्साहन सम्मिलित है, यदि हो, तो इसकी संरचना रूप है | परिस्थितियाँ जिनमें भारी | संच लोक सेवा आयोग में गहनों/ वित्तियाँ आवश्यक नहीं हैं।
<table>
<thead>
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<tbody>
<tr>
<td>(11)</td>
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<tr>
<td>प्रोत्साहन:</td>
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<tr>
<td>गिनी सविच जो पेएंड-2, 9300-34800 र., के ग्रेड में ग्रेड-े 4600 र., में 2 वर्ष की नियमित सेवा कर चुके हैं।</td>
<td>समूह “य” विभागीय प्रोत्साहन सम्मिलित है, (प्रोत्साहन पर विचार करने के लिए)</td>
<td>1. वृन्दवन विवि, प्रकाश श्रीफ का आवृत्त अर्थव्यवस्था धार्मिक महा निवेदन - सदस्य।</td>
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<td>पूरा: 1. जहां प्रोत्साहन को लिए किसी ऐसे कल्चर पर विचार किया जा रहा है जो कि अपनी योग्यता का अर्थात योग्यता पूरी कर लिया है वहा उसके परिवर्तन कर भी विचार किया जाएगा। यहाँ कि उसकी भी पाना/ अर्थात सेवा, ऐसी प्रतियोगिता जमाना अर्थात सेवा के आधे से अधिक या दो वर्ष इनमें से जो भी शाम हो, मे मत न हो और उसके अवसे ऐसे कार्यों का समाधान करने उच्च ग्रेड में प्रोत्साहन के लिए अवश्यका अवदर्न पूरी कर दी हो जिन्होंने ऐसी कार्यावस्था अर्थात सेवा पहले ही पूरी कर की है।</td>
<td>2. प्रकाश आयुष/आयुषा - सदस्य।</td>
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<td>पूरा 2: प्रोत्साहन के लिए व्यवस्थापन पात्रता सेवा की अंतर्गत के प्रयोजन के लिए 01.01.2006, अर्थात 2006 एन्काउंटर रितम कलिंग रूप से केंद्रीय वेतन आयोग की मंत्रियों के आधार पर संशोधन वेतनमान आयो</td>
<td>3. अपर संस्कृति आयुष (कार्याधिक और सतर्कता) - सदस्य।</td>
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<td>प्रतिश्रुति: केंद्र सरकार के अन्तर्गत आयुःरितिक के बदल पर कार्यक्षेत्र</td>
<td>(i) विभाग के मूल संवर्धन में निर्यात आधार पर जुगा पद धारण किए हुए, या</td>
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<td>(ii) मूल संवर्धन व विभाग में मूल पेएंड-2, 9300-34800 र., पेएंड-े- 4600 रूपये विषय व आयुः द्वार से निर्मित के पश्चात 2 वर्ष की नियमित सेवा कर चुके हैं।</td>
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<td>प्रतिपाद 1: प्रतिश्रुति की अवधि, इस प्रतिश्रुति के तत्काल पूर्व केंद्र सरकार या राज्य सरकार के द्वारा या किसी अर्थव्यवस्था वा विभाग में जोरदार मूल वहु पद पर प्रतिश्रुति की अवधि की, धार्मिक जीवन वर्ष से अधिक नहीं होती।</td>
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<td>प्रतिश्रुति पर निर्मित के लिए अर्थव्यवस्था आयुः के आधार आधारक प्राचीन की प्राधिक की अंतिम जानकार को 56 हिंदु अधिक नहीं होती।</td>
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<td>प्राप्ति या प्रतिनिधित्व/ आमलन के द्वारा की जाने वाली माफी के सामने में यह ग्रेड जगह से प्राप्ति या प्रतिनिधित्व/ आमलन किया जा सकता है</td>
<td>क्या विभागीय प्राप्ति सम्मिलित है, यदि है, तो इसकी संरचना क्या है</td>
<td>परिस्थितियाँ जिनमें भूमी करने में संच लोक सेवा आयोग से परम्परा किया जाता है</td>
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<td>निजी कार्यालय जो पे-बेंड-2, 9300-34800 र. के ग्रेड में ग्रेड-पे 4600 र. में 2 वर्ष की नियमित सेवा कर चुके हैं। नोट 1: जहां प्राप्ति के लिए किसी ऐसी कविता पर विवाद जन्मा न हो जो उन्हें अपनी योग्यता या अद्वितीय सेवा पूरी कर सकिया है वहाँ उनके बरिश पर भी विवाद किया जाएगा। वर्तमान में प्राप्ति के लिए उच्चतम अवधि पूरी कर ली हो तो इसमें याचिका कार्यान्वयन के संरचना का प्रमेय है। नोट 2: प्राप्ति के लिए न्यूनतम ग्रेड पष्ट दर में संच कम हो या न कम हो, उन्हें कभी अपने अन्य कविता के लिए विदेशों का अधिकार पूरी कर की हो। नोट 3: प्राप्ति के लिए न्यूनतम ग्रेड पष्ट का संच में संरचना का प्रमेय है।</td>
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<td>समूह &quot;ब&quot; विभागीय प्राप्ति सम्मिलित (प्राप्ति पर विवाद करने के लिए)</td>
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<tr>
<td>1. संस्कृति शिक्षा, प्रदान मुख्य आयुक्त अथवा प्रदान प्रमाण निदेशक - अध्यक्ष</td>
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<td>2. धातु आयुक्त/आयुक्त - सदस्य</td>
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<td>3. अपर संस्कृत आयुक्त (कामिक और सल्लाता) - सदस्य</td>
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<tr>
<td>संच लोक सेवा आयोग से परम्परा लेना आवश्यक नहीं है।</td>
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</table>

(i) सिवांग के मूल संकर्म में नियमित आधार पर सन्दर्भ पद्धति किए हों, या |
(ii) मूल संकर्म के आधार पर संघ दल द्वारा मान्य किए हों, या |

| प्रतिनिधित्व : संदर्भ सरकार के अंतर्गत आद्युलिपिक के पद पर कार्यरत |

रिपोर्ट 1 : प्रतिनिधित्व की अवधि, इस प्रतिनिधित्व के तत्काल पूर्ण केंद्र सरकार या राज्य सरकार के द्वारा या किसी अन्य मंचन या विभाग में धारण संस्कर्म बाद पर प्रतिनिधित्व की अवधि समेत, सामान्यतः तीन वर्ष से अधिक नहीं होती। प्रतिनिधित्व पर नियमित के लिए अवधिकाल आयु कपास ऐसे आवेदन की प्राप्ति की अवधि दिनों के 56 वर्ष से अधिक नहीं होती। |
MINISTRY OF FINANCE  
(Department of Revenue) 

NOTIFICATION  

New Delhi, the 19th November, 2015 

G.S.R. 896(E).—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules for regulating the method of recruitment to the posts of Senior Private Secretary (Group ‘B’ Gazetteed, Ministerial) in the field formations and Directorates under the Central Board of Excise and Customs, Department of Revenue in the Ministry of Finance, namely:

1. Short title and Commencement.—(1) These rules may be called the Ministry of Finance, Department of Revenue, Central Board of Excise and Customs, Senior Private Secretary (Group ‘B’ Gazetteed, Ministerial) Posts Recruitment Rules, 2015.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Number of post, Classification, pay band and grade pay or scale of pay.—The number of the said post, its classification, pay band and grade pay or the scale of pay attached thereto shall be as specified in columns (2) to (4) of the Schedule annexed to these rules.

3. Special provision.—Each Commissionerate or Directorate shall have its own separate cadre, unless otherwise specifically prescribed by the Central Board of Excise and Customs in this behalf.

4. Method of recruitment, age limit and qualifications, etc.—The method of recruitment, age limit, qualifications and other matters relating to the said post shall be as specified in columns (5) to (13) of the said Schedule.

5. Disqualification.—No person,—

(a) who has entered into or contracted a marriage with a person having a spouse living, or

(b) who, having a spouse living, has entered into or contracted a marriage with any person.

shall be eligible for appointment to the said post:
Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

6. Power to relax.—Where the Central Government is of the opinion that it is necessary or expedient so to do, it may by order for reasons to be recorded in writing and in consultation with the Union Public Service Commission, relaxes any of the provisions of these rules with respect to any class or category of persons.

7. Saving.—Nothing in these rules shall affect reservation, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, Other Backward Classes, Ex-Serviceman and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

SCHEDULE

<table>
<thead>
<tr>
<th>Name of the post</th>
<th>Number of posts</th>
<th>Classification</th>
<th>Pay Band and Grade Pay or Pay Scale</th>
</tr>
</thead>
<tbody>
<tr>
<td>Senior Private Secretary</td>
<td>152 (2015)*</td>
<td>General Central Service, Group 'B' Gazetted Ministerial</td>
<td>Pay Band-2, Rs. 9300-34800/- with Grade Pay of Rs. 4800/-</td>
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<td><em>(Subject to variation dependent on workload)</em></td>
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</tbody>
</table>

<table>
<thead>
<tr>
<th>Whether selection or non-selection post</th>
<th>Age limit for Direct Recruits</th>
<th>Educational and other qualifications required for direct recruits</th>
<th>Whether age and educational qualifications prescribed for the direct recruits will apply in the case of promotees</th>
</tr>
</thead>
<tbody>
<tr>
<td>Selection.</td>
<td>Not applicable</td>
<td>Not applicable</td>
<td>Not applicable.</td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>Period of probation, if any</th>
<th>Method of recruitment, whether by direct recruitment or by promotion or by deputation/absorption and percentage of vacancies to be filled by various methods</th>
<th>In case of recruitment by promotion or deputation/absorption, grades from which promotion or deputation/absorption to be made</th>
</tr>
</thead>
<tbody>
<tr>
<td>Not applicable.</td>
<td>By promotion failing which by deputation</td>
<td>Promotion: Private Secretary in the Pay Band-2, Rs. 9300-34800 with Grade Pay of Rs. 4600 with two years regular service in the grade.</td>
</tr>
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</table>

Note 1.- Where juniors who have completed their qualifying or eligibility service are being considered for promotion, their senior would also be considered provided they are not short of the requisite qualifying eligibility service by more than half of such qualifying or eligibility service or two years, whichever is less and have
successfully completed their probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying or eligibility service.

Note 2.- For the purpose of computing minimum qualifying service for promotion, the service rendered on a regular basis by an officer prior to 1st January, 2006 or the date from which the revised pay structure based on the Sixth Central Pay Commission recommendations has been extended, shall be deemed to be service rendered in the corresponding grade pay or pay scale extended based on the recommendations of the Pay Commission.

Deputation:

Officers holding the post of Stenographer under the Central Government:

(i) holding analogous post on regular basis in the parent cadre of department; or

(ii) With two years service in the grade rendered after appointment thereto on regular basis in the Pay Band 2, Rs. 9300-34800 with Grade Pay of Rs. 4600 or equivalent in the parent cadre or department.

Note 1.- The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other Organisation or department of the Central Government ordinarily not exceed three years. The Maximum age limit for appointment by deputation shall 'Not be exceeding 56 years' as on the closing date of receipt of applications.

Note 2.- For the purpose of appointment on deputation basis, the service rendered on a regular basis by an officer prior to 1st January, 2006 or the date from which the revised pay structure based on the Sixth Central Pay Commission recommendation has been extended shall be deemed to be service rendered in the corresponding grade pay or pay scale extended based on the recommendations of the Pay Commission except where there has been merger of more than one pre-revised scale of pay into one grade with a common Grade Pay or Pay scale and where this benefit will extend only for the posts for which that Grade Pay or Pay scale is the normal replacement grade without any upgradation.
<table>
<thead>
<tr>
<th>If a Departmental Promotion Committee exists, what is its composition</th>
<th>Circumstances in which the Union Public Service Commission to be consulted in making recruitment</th>
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</thead>
<tbody>
<tr>
<td>Group ‘B’ Departmental Promotion Committee (for considering Promotion):</td>
<td></td>
</tr>
<tr>
<td>1. Cadre Controlling Principal Chief Commissioner or Principal Director General</td>
<td>- Chairman</td>
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<tr>
<td>2. Principal Commissioner or Commissioner</td>
<td>- Member</td>
</tr>
<tr>
<td>3. Additional or Joint Commissioner (Personnel &amp; Vigilance)</td>
<td>- Member</td>
</tr>
<tr>
<td>Consultation with Union Public Service Commission not necessary.</td>
<td></td>
</tr>
</tbody>
</table>

[F. No. A-12018/1/2013-Ad.IIB]
B. K. MANTHAN, Under Secy.